

Chemist Incharge of a packing station and a Public Analyst. However, if any discrepancy occurs, it is essential to trace the real source of adulteration of that article.

**Loss of Potency of Polio Vaccine imported from U.S.S.R.**

\*43. SHRI JYOTIRMOY BOSU:  
SHRI SARJOQ PANDEY:

Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether it has been alleged in a New Delhi daily dated the 24th September, 1974 that Polio Vaccine worth lakhs of rupees being imported from the Soviet Union is being wasted owing to dismal storage conditions which have led to 99 per cent loss of potency in some cases; and

(b) if so, the facts thereof and the action taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. M. ISHAQUE): (a) Yes.

(b) A survey was conducted by the Central Drugs Standards Control Organisation in conjunction with the National Institute of Communicable Diseases on the quality of oral polio vaccine being administered in the country. 95 samples of vaccine were taken on all India basis, from Delhi, Jaipur, Lucknow, Chandigarh, Madras, Bombay, Calcutta and Bhopal, from hospitals, charitable institutions, dispensaries, distributors, chemists and immunisation centres. Out of the 95 samples, 46 samples had lost their potency to the extent of 26 to 99 per cent. In institutions which maintained proper storage conditions, the potency of the vaccine was found to be satisfactory. Following the survey, a note on oral polio vaccine, the manner in which it should be stored, the precautions to be taken in administering and the 'dos' and 'don'ts' about the vaccine

were circulated to the State Administrative Medical Officers, the Central Government Health Scheme, Railways, E.S.I.S., Army, etc. Instructions to the concerned officials and to the parents were also circulated. The Drugs Controller (India) also addressed the State Drugs Controllers in the matter. The Director General of Health Services convened a meeting of the medical officers concerned and appraised them the need and procedures relating to the manner of obtaining supplies, conditions of storage, and precautions to be taken. A check on the quality of imported vaccine is also being exercised by the Assistant Drugs Controller (India), Bombay and samples so far tested have been found satisfactory. Collection of samples and testing them in the National Institute of Communicable Diseases is being continued on a regular basis. The C.G.H.S. have also discontinued the practice of storing polio vaccine either in the Stores or in the dispensaries and the vaccine is being collected and administered on the same day itself.

**Agreement signed at Islamabad between India and Pakistan**

\*44. SHRI ARJUN SETHI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the main features of the agreement signed recently between the Governments of Pakistan and our country at Islamabad;

(b) whether there have been discussions to restore diplomatic ties with Pakistan; and

(c) if so, the facts thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI BIPINPAL DAS): (a) Texts of the Agreements signed on September 14, 1974 with the Government of Pakistan, regarding (i) resumption of the exchange of Postal articles, (ii) restoration and exchange

ishment of telecommunication service, (iii) extension of travel facilities to nationals of either country and (iv) Protocol on visits to religious shrines, have been placed in the Parliament Library.

(b) and (c). No, Sir. India's well-known stand is that there should be some substantive progress in the implementation of normalisation measures before diplomatic relations can be meaningful.

**श्रीषष्ठियों के मानक और किस्म नियंत्रण विषयक नाथवानी उप-समिति के प्रतिवेदन को कार्यान्वित करना**

\*45. डा० लक्ष्मी नारायण पांडे : क्या स्वास्थ्य और परिवार नियोजन मंत्री यह बताने की कृपा करेंगे कि

(क) क्या विभिन्न राज्यों ने श्रीषष्ठियों के मानक और किस्म नियंत्रण विषयक नाथवानी उप समिति के प्रतिवेदन को पूरी तरह से कार्यान्वित कर दिया है ;

(ख) क्या सरकार ने उपरोक्त समिति की विभिन्न सिफारिशों स्वीकार कर ली है; और

(ग) मुख्य सिफारिशों की रूपरेखा क्या है और सरकार ने उन पर अब तक क्या कार्यवाही की है ?

**स्वास्थ्य और परिवार नियोजन मंत्रालय में उप मंत्री (बी० ए० के० एन० इतहाक)**

(क) श्रीषष्ठि एवं उपकरण मानक समिति द्वारा नियुक्त नाथवानी उप समिति ने श्रीषष्ठि सम्बन्धी विभिन्न मौजूदा कानूनों की जांच की थी ताकि उन्हें समान रूप से लागू किया जा सके। ये कानून केन्द्रीय अधिनियमों के अन्तर्गत आते हैं जिनसे केवल केन्द्रीय सरकार का ही सम्बन्ध है। इसलिए इस उप समिति की सिफारिशों को

राज्य सरकारों द्वारा क्रियान्वित करने का प्रश्न ही नहीं उठता। वैसे, इस उप समिति ने श्रीषष्ठि नियंत्रण मशीनरी के पुनर्गठन के बारे में जो कुछेक सुझाव दिये थे उन्हें केवल महाराष्ट्र, गुजरात, कर्नाटक, पश्चिम बंगाल और केरल नामक पांच राज्यों द्वारा ही क्रियान्वित किया गया है।

(ख) और (ग). इस उप समिति की मुख्य सिफारिशें इस प्रकार हैं —

(1) अफीम अधिनियम 1878 तथा हानिकारक शोषधि अधिनियम 1930 का सम्बन्ध स्थापकों (नार्कोटिक्स) में है और ये अन्तर्राष्ट्रीय कन्वेंशन के अन्तर्गत आते हैं। इसलिए इन दोनों अधिनियमों को एक ही अधिनियम में समेकित कर लेना वाछनीय होगा।

(2) श्रीषष्ठि एवं प्रसाधन सामग्री (आबकारी शुल्क) अधिनियम 1955 को किसी अन्य कानून के साथ समेकित करना किन्तु इसे लागू करने की जिम्मेदारी जमा कि अब तक किया जाता रहा है आबकारी अधिकाधिकारियों को होनी चाहिए।

(3) श्रीषष्ठि एवं ऐन्द्रजालिक उपचार (आपत्तिजनक विज्ञापन) अधिनियम, 1954 'श्रीषष्ठि एवं प्रसाधन सामग्री अधिनियम, 1940 तथा विष अधिनियम, 1919 को जहाँ तक इनका सम्बन्ध गैर-कृषि तथा गैर-श्रीषष्ठिक विषों से हो, एक ही कानून में महिताबद्ध किया जा सकता है।

(4) प्रशासनिक दृष्टिकोण से तथा वितरण पैटर्न और प्रशासनिक